

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B' NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
AND
SHRI N.K. CHOUDHRY, JUDICIAL MEMBER**

**ITA No. 6592/Del/2019
Assessment Year: 2009-10**

Delhi Iron & Steel Co. Ltd.,
601, DISCO Compound,
G.T. Road, B.S. Indl. Area,
Ghaziabd.

PAN: AAACD5262G

(Appellant)

Versus

DCIT, Central Circle-1,
Ghaziabad.

(Respondent)

Appellant by : None
Respondent by : Ms. Sangeeta Yadav, Ld. Sr. DR

Date of hearing : 04/07/2022
Date of order : 04/07/2022

ORDER

PER N.K. CHOUDHRY, J.M.

This appeal has been preferred by the assessee against the order dated 11.06.2019, impugned herein, passed by the learned Commissioner of Income-tax (Appeals)-IV, New Delhi (in short "Ld. Commissioner"), u/s. 250(6) of the Income-tax Act, 1961 (in short 'the Act') for the assessment year 2009-10.

2. None is present on behalf of the assessee. However, an application dated 9th May, 2022, filed by the Id. AR of the assessee, is available on record, claiming that the Assessee under Vivad Se Vishwas Scheme, 2020, has already settled the quantum dispute for the year under consideration and the Revenue Department has issued form No. 5 date 27.01.2021, the penalty imposed does not survive and therefore the present appeal may be treated as withdrawn. Ld. DR did not refute the claim of the Assessee.

3. Considering the factual position stated above, the present appeal arising out of the penalty order, deserves to be dismissed as withdrawn.

4. In the result, the appeal of the Assessee stands dismissed as withdrawn.

Order pronounced in the open court on 04/07/2022.

Sd/-

(SHAMIM YAHYA)
ACCOUNTANT MEMBER

Sd/-

(N.K. CHOUDHRY)
JUDICIAL MEMBER

*aks/-